

Central Standing Committee. The Meetings of the Sub-Committee are being held from time to time. As such there is no proposal to revive the Central Standing Committee on Unorganised Labour.

Transfer of Baiiadila Mines

749. SHRI GOVINDRAM MIRI: Will the Minister of STEEL be pleased to state:

- (a) whether Government still adheres to handling over Bailadila iron-ore deposit to a private entrepreneur; and
- (b) if so, details thereof and the justifications therefor?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) and (b) The Government accorded approval to the National Mineral Development Corporation Limited (NMDC) vide its letter dated 12/13.6.95 for development of Bailadila iron ore deposit 11-B, in the joint venture. Based on the Government approval, N.M.D.C. has submitted its application for transfer of 11-B, mining lease in favour of the joint venture company.

The Hon'ble High Court at Calcutta granted a stay order on the transfer of the lease of 11-B, on 16.4.96 on a public interest petition filed by Shri Gurudas Dasgupta and Shri Jibon Roy, Members of Parliament. The writ petition had been dismissed by the Hon'ble High Court on grounds of jurisdiction on 10.5.1996. However, the operation of the order was stayed by the Hon'ble High Court for a period of three weeks upto 31.5.1996. On a petition by the Joint Venture Company against this order, the Hon'ble Calcutta High Court ordered on 14.5.96 that the interim stay granted by the learned trial judge will remain suspended till the

disposal of the appeal preferred by the Company and the appeal preferred by Shri Gurudas Dasgupta and Shri Jibon Roy against the order dismissing the original writ petition on jurisdiction grounds. These appeals are yet to come up before the regular bench.

The subject is very important and needs detailed examination on various aspects. However, since the matter is pending before the Court, the Government would like to await the judicial verdict.

Linking CPI with Wages

750. SHRI JIBON ROY: Will the Minister of LABOUR be pleased to state:

- (a) level of current minimum wages prevailing in different States;
- (b) change of base level wage (without D.A.) during last three years, State-wise;
- (c) the States which have not yet introduced the system of linking Consumer Price Index with wages; and
- (d) names of States where no change have taken place in the base level wages since last three years?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) A Statement indicating the available information on the existing range of minimum wages for the unskilled category of workers in different States/ Union Territories is given below:

(b) to (d) The information is being collected and will be laid on the Table of the House.